

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 646/96.

Dt. of Decision 23-09-96.

P.N. Umashankar

.. Applicant.

VS

1. The General Manager,
Hyderabad Telecom District,
Suryalok Complex,
Hyderabad-500 033.
2. The Chief General Manager,
Telecommunications, AP.
Hyderabad-1.
3. The Director-General,
Telecom (Rep. by Union of India),
New Delhi-@ 110 001. .. Respondents

Counsel for the Applicant : Mr. C.Suryanarayana

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

47

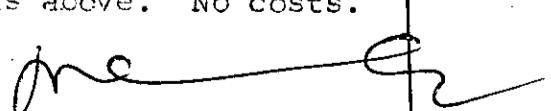
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.C.Suryanarayana, learned counsel for the applicant and Mr.Satyanarayana Murthy for Mr.V.Bhimanna, learned counsel for the respondents.

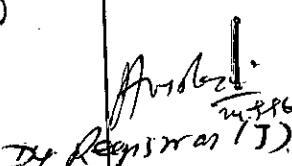
2. This OA is filed for setting aside the impugned order No.TA/ADB/19-67/94-95 dated 17-11-1995 (Annexure-A-16) whereby the stepping up of pay of the applicant w.e.f. 1-5-90 on par with his junior Mr.S.K.Sood, Assistant Director in the 3rd respondent's office was rejected and for a consequential direction to the respondents viz., R-2 to step up the pay of the applicant on par with his junior.

3. As can be seen from the impugned order dated 17-11-95 the case of the applicant was rejected in view of the letter of DOT/ND vide IR No. 9183/94-PAT Dated 15-2-95 (Annexure A-13). It is now stated for the applicant that a further reference has been made to R-3 in regard to the applicability of the letter dated 15-02-95, as can be seen from the letter No.TA/ACB/19-67/94-95/I dated 12-06-96 (This letter is taken on record). In view of the above development, the learned counsel for the applicant submitted that he will approach this Tribunal after the clarification is received from R-3 for the reference made to him in terms of letter dated 12-06-96 referred to above. The above prayer was not opposed. Hence, the OA is permitted to be withdrawn and the applicant is also permitted to move the Tribunal if he so advised, on the basis of the clarification to be received for the reference made to R-3 by letter No.TA/ACB/19-67/94-95/I dated 12-06-96.

4. The OA is disposed of as above. No costs.


(R. Rangarajan)
Member(Admn.)

Dated : The 23rd September 1996.
(Dictated in Open Court)


Anubhav
by Registrar (T)

Copy to:-

1. The General Manager, Hyderabad Telecom District, Suryalok Complex, Hyd.
2. The Chief General Manager, Telecommunications, A.P.Hyd.
3. The Director General, Telecom (Rep. Union of India), New Delhi.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

RSM/-

9/9/96
09-646/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL,
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

23/9/96
ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

D.A. NO.

646/96

ADMITTED AND INTERIM DIRECTIONS
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

No 8

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